[RAJYA SABHA]

## SUGAR FACTORIES WHICH INCURRED HEAVY LOSSES IN TAMIL NADU

759. SHRI NIREN GHOSH:

207

SHRI M. R. VENKATA-RAMAN:

Will the Minister of FOOD AND AGRICULTURE be pleased to state:

- (a) whether Government are aware that the sugar factories incurred heavy losses in the State of Tamil Nadu;
- (b) if so, whether Government have enquired into the reasons thereof;
- (c) whether it is a fact that the Government have not given permission to dispose of the surplus molasses in the sugar factories in Tamil Nadu;
- (d) if so, whether Government have received any communication from the Government of Tamil Nadu seeking permission to dispose of the surplus molasses in the sugar factories; and
  - (e) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHEB SHINDE): (a) Out of 15 sugar factories in Tamil Nadu which worked in 1967-68, 11 factories, in respect of which information is available, showed a net aggregate profit of Rs. 3.21 chores in their accounting year 1967-68. In 1968-69, two cooperative sugar factories incurred loss of Rs. 13.65 lakhs.

- (b) In 1968-69, the reasons for loss are low recoveries due to drought conditions, low realisation from sale of free market sugar and payment of higher cane price to cane growers.
- <c) to (e) Government have given permission for disposal of surplus molasses by export to other States and outside the country. Action has also been taken to move the surplus molasses from sugar factories. The State Government have also permitted local sale of molasses.

## RECOMMENDATION OF COAL WAGE BOARD

760. SHRI NIREN GHOSH:

SHRI MONORANJAN ROY:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

- (a) whether Government have accepted the recommendations of Coal Wage Board in
- (b) if not, which of the recommendations have been accepted and which have not been accepted:
- (c) the reasons for not accepting these recommendations in full;
- (d) whether Government are considering any proposal to accept all recommendations; and
  - (e) if not, reasons therefor?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA): (a) and (b) As mentioned in Government's Resolution No. WB-16(5)/66, dated the 21st July, 1967, it was decided that the recommendations in respect of the following matters should be accepted:-

- (i) Minimum wage;
- (ii) Dearness allowance;
- (iii) Wage structure of the time-rated and piece-rated workers except reduction of work-loads in the case of loaders in Madhya Pradesh and Orissa;
- (iv) Pay scale of clerical, technical and supervisory staff;
- (v) Coal Mines Bonus<sup>1</sup> Scheme, with the retention of the existing condition relating to minimum attendance;
- (vi) Allowances mentioned in Chapter XII of the Report other than underground allowance;
- (vii) Underground allowance without the provision for annual increase of 1 per cent recommended by the Wage Board;
- (viii) Sick leave without the provision for accumulation:

- (ix) Paid festival holidays:
- (x) Leave without pay;
- (xi) Quarantine Leave;
- (xii) Paid leave for T.B., Cancer and injury leave; and
  - (xiii) Railway fares.

It was also stated in the Resolution that a decision on the recommendation relating to gratuity will be taken in due course.

- (c) The remaining recommenda tions were not accepted because they were not unanimous and they entail additional financial burden on the industry.
- (d) and (e) No, Sir. As regards gratuity, the need for a scheme has been accepted in principle. The pro posal legislation involves and is processed being in consultation with the concerned Ministries/Depart ments.

## **DEMANDS OF COAL WORKERS**

761. SHRI NIREN GHOSH: SHRI MONORANJAN ROY: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

'a; whether it is a fact that on 5th February, 1970 thousands of coal workers Raniganj-Asansol Coal belt demonstrated before the Regional Labour Commissioner (C) Asansol, under tfhe leadership of Colliery Mazdoor Sabha, Raniganj;

- (b) if so, what were the demands;
- (c) the decision taken on each demand;
- (d) if the reply to part fc) above, be in the negative the reasons therefor; and
- (e) by when Government propose to take decision thereon?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA): (a) Yes.

(b) to (e) A statement showing the demands and the present position in regard to the subjects these cover is laid on the Table of the House.

## STATEMENT

DIATEMENT	
Present Position	
As announced in the meeting of the Industrial Committee on Coal held on November 6, 1969, the Government have accepted, in principle the need for a gratuity scheme for employees in the coal mining industry. The proposal involves legislation and is being processed in consultation with the Ministries/Departments concerned.	
The Contract Labour (Abolition and Regulation Bill is pending before Parliament.	
The question of discontinuance of the minimum attendance qualification for payment of bonus, as recommended by the Coal Wage Board, is under consideration.	
The Central Recruiting Organisation is an employer's organisation; at the meeting of the Industrial Committee on Coal held in November, 1969, they agreed to stop recruitment through the Organisation.	